

5. Hindustan Shipyard Ltd.
6. Hindustan Steelworks Coustrn. Corpn. Ltd.
7. National Jute Manufacturers Corpn. Ltd.
8. Scooters India Ltd.
9. Indian Drugs & Pharmaceuticals Co. Ltd.
10. Indian Road Construction Corpn.

(b) Yes, Sir.

(c) Analysis of loss-making PSEs during 1989-90 indicated that 98 PSEs incurred a total loss of Rs. 1959 crores. Out of these 98 PSEs, 47 chronically loss-making PSEs incurred a net loss Rs. 1339 crores. 40 out of this 47 PSEs were in competitive sector with low social obligations and includes 26 sick enterprises taken over from private sector.

(d) Government have recently reviewed public sector policy. Public sector enterprises which are chronically sick and are unlikely to be turned around will for the formulation of revival/rehabilitation schemes, be referred to the Board for Industrial and Financial Reconstruction (BIFR), or other similar high level institutions created for the purpose.

Investment in new industrial ventures in Southern States

*235. SHRI E. AHAMED: Will the PRIME MINISTER be pleased to state:

(a) the proposals pending before the Union Government for investment in new industrial ventures in Kerala, Karnataka, Tamil Nadu and Andhra Pradesh;

(b) the percentage of Central investment for industrial ventures in these States during 1988-89, 1989-90 and 1990-91;

(c) whether there is any proposal for new ventures for downstream industries in Kerala; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (PROF. P. J. KURIEN): (a) As on 30th June, 1991, 665 applications for grant of Letters of Intent for the setting up of Industrial Units in the States of Kerala, Karnataka, Tamil Nadu and Andhra Pradesh were pending for disposal.

(b) The percentage of Central Investment in Central Public Sector Undertakings in these States is available only upto 1989-90 which is furnished below:—

	1988-89	1989-90
Kerala .	1.54	1.07
Karnataka .	1.77	2.47
Tamil Nadu .	6.10	6.08
Andhra Pradesh	11.42	9.12

(c) and (d) Four proposals have been received from M/s. Cochin Refineries Ltd. for grant of Letters of Intent for the setting up of downstream units for the manufacture of Para Xylene etc., Methyl Ethyl Ketone, Methyl Textiary Butyle Eather (MTBE) and Petroleum Hydro Carbon Solvent.

Microwave Link between Ahmedabad and Delhi Doordarshan

*236. SHRI HARIN PATHAK :
SHRI CHANDUBHAI DE-
SHMUKH:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether there is any proposal under consideration of the Government for Microwave linkage between Ahmedabad and Delhi Doordarshan and also for linking Ahmedabad and Rajkot with other Kendras of the State; and

(b) if so, the steps taken in this regard so far?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMA-

TION AND BROADCASTING (KUMARI GIRIJA VYAS): (a) and (b) While it has been decided in principle to establish a dedicated TV bearing microwave circuit between Doordarshan Kendra at Ahmedabad and Delhi plans have been made to link various TV Relay Centres in Gujarat, including the one at Rajkot, with Ahmedabad Kendra via satellite to enable them to relay programmes originating from the Ahmedabad Kendra.

Action to prepare the ground segment for this purpose has been initiated.

[*Translation*]

Timely issue of Ration Cards

*237. **SHRI GOVINDA CHANDRA MUNDA:** Will the PRIME MINISTER be pleased to state:

(a) whether the ration cards are issued to the applicants within 10-15 days of the registration of application in the Department of Food and Civil Supplies, Delhi Administration;

(b) if not, the reasons therefor and whether the Government propose to ensure that the ration cards are issued to the applicants within a reasonable time after the registration; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES AND PUBLIC DISTRIBUTION (SHRI KAMALUDDIN AHMED): (a) to (c) Delhi Administration has indicated that a ration card is issued forthwith on receipt of an application, in cases where proof of residence and surrender/deletion certificate accompanies it. The proof of residence could be documentary evidence like rent receipt, letter of allotment, electricity/water/telephone bill, house tax receipt or no objection certificate from land-lord etc. In cases where no documentary evidence regarding residence is furnished, the ration card is issued after verification of the

factum of residence of the applicant and legal position.

While every effort is made to issue ration cards expeditiously, delays occur, at times, due to incomplete applications, inability to verify despite field inspection etc.

[*English*]

Transfer of technical know-how by Pepsi Co., USA

*238. **SHRI LOKANATH CHOUHDARY:** Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) whether a lumpsum fee of Rs. 8,00,000 has to be given to Pepsi Co., USA, for technical know-how; and

(b) if so, what technical know-how has been transferred so far by Pepsi and what was the technical know-how originally intended to be transferred?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI GIRIDHAR GOMANGO): (a) and (b) As per terms of the foreign collaboration approval, the foreign collaborator shall be paid a lump-sum of 8 lakh dollars subject to applicable Indian taxes for technical know-how, drawings, design, documents, erection and commissioning etc. in three instalments. No payment has been made yet.

2. As per the foreign collaboration application, the project is to have access to use of Pepsi Co's technological resources including plant/system designs, lay out and engineering and technical services in the following areas:—

- (a) Agricultural Research
- (b) Product Development
- (c) Processing technology
- (d) Packaging Technology
- (e) Waste and effluent treatment.